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HOUSE OF THE PEOPLE

Thursday, 14th May, 1953

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The House met at a Quarter Past
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-27 A.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Delhi Road Transport Authority (Amendment) Bill, 1953, which has been passed by the Council of States at its sitting held on the 13th May, 1953".

DELHI ROAD TRANSPORT
AUTHORITY (AMENDMENT)
BILL

Secretary: I beg to lay on the Table the Delhi Road Transport Authority (Amendment) Bill, 1953, as passed by the Council of States.

PAPERS LAID ON THE TABLE

NOTIFICATION re ACCIDENTS IN CHAMPION REEF GOLD MINES ETC.

The Minister of Labour (Shri V. V. Giri): I beg to lay on the Table a
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copy of the Ministry of Labour Notification No. M-45(7)/52, dated the 5th May, 1953, containing the Report of the Court of Enquiry appointed to investigate the causes of the accidents in the Champion Reef Gold Mines on the 19th April and 30th June, 1952 and in the Ooregaum Gold Mine on the 19th August, 1952, in pursuance of the undertaking given on the 4th August, 1952. [Placed in Library. See No. IV. R. 55a (1).]

STATEMENT SHOWING EXTENT OF SCARCITY CONDITIONS

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the Table copies of fortnightly statements showing the extent of scarcity conditions prevailing in various parts of the country and the measures taken to relieve distress, in pursuance of the undertaking given in reply to supplementaries to Starred Question No. 138, asked on the 18th February, 1953. [See Appendix XIV, annexure 6.]

ESTATE DUTY BILL—contd.

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion:

"That the Bill to provide for the levy and collection of an estate duty, as reported by the Select Committee, be taken into consideration."

Shri Venkataraman (Tanjore): I fully support the report of the Select Committee, not because we think that the Bill goes as far as some of us on this side or on the other side may wish, but because it represents a very fair measure of compromise between the various sections represented in this House reflecting the electorate.

The first thing that this Bill has sought to do is to bring about a sort of equality in the distribution of